

PART-II**HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 17th August, 2020

No. Leg. 22/2020.—The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 16th August, 2020, is hereby published for general information:-

HARYANA ORDINANCE NO. 6 OF 2020**THE HARYANA MUNICIPAL (AMENDMENT) ORDINANCE, 2020**

AN

ORDINANCE

further to amend the Haryana Municipal Act, 1973.

Promulgated by the Governor of Haryana in the Seventy-first Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Haryana Municipal (Amendment) Ordinance, 2020. Short title.
2. After sub-section (2) of section 279 of the Haryana Municipal Act, 1973, the following sub-section shall be added and shall be deemed to have been added with effect from the 4th September, 2019, namely:- Amendment of section 279 of Haryana Act 24 of 1973.

“(3) Notwithstanding anything contained in the Haryana Municipal (Second Amendment) Act, 2019, appointment, removal or suspension of person elected as President of municipality before coming into force of the Haryana Municipal (Second Amendment) Act, 2019 or filling up of any post/office vacated by such person shall continue to be governed by the respective provisions of the Haryana Municipal Act, 1973 that existed immediately prior to the coming of the Haryana Municipal (Second Amendment) Act, 2019 into force.

All the acts done/proceedings instituted or which might have been instituted or shall be instituted against any of the person elected as President of municipality prior to coming into force of the Haryana Municipal (Second Amendment) Act, 2019 shall continue to be governed by the respective provisions of the Haryana Municipal Act, 1973 that existed immediately prior to the coming of the Haryana Municipal (Second Amendment) Act, 2019 into force.”.

CHANDIGARH:
The 16th August, 2020.

SATYADEO NARAIN ARYA,
GOVERNOR OF HARYANA.

ARADHANA SAWHNEY,
SPECIAL SECRETARY TO GOVERNMENT,
HARYANA, LAW AND LEGISLATIVE DEPARTMENT.